

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.111
IB-533/(ND)/2020

IN THE MATTER OF:

Parmod Mittal

Vs.

JKR Techno Engineers (P) Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION :

U/s. 9 IBC, 2016

Order delivered on 05.3.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Ashok Juneja, Advocate

For the Respondent/CD : Mr. Anuj K Sinha, Advocate

For the Intervener :

ORDER

Both sides are present. The Counsel for the Operational Creditor is directed to send a copy of the Petition along with the documents to the Counsel for the Corporate Debtor. Thereafter, within two weeks, the Counsel for the Corporate Debtor shall file reply. Rejoinder can be filed thereafter.

List the matter on 26.4.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit